

MR. SPEAKER: You give me notice, I will see.

SHRI KRISHNA CHANDRA HALDER: I have already given.

अध्यक्ष महोदय : कल होम मिनिस्ट्री की डिमाण्डम गुरु होने वाली है, आप जो मर्जी दूँ कहिए। (व्यवधान) श्री रामावतार शास्त्री जैसे बड़े बड़े भावमी इस बात को ले कर यह करते हैं तो मैं क्या कहूँ। (व्यवधान) आप से यह अपेक्षा नहीं है।

Yes, what do you want to say, Mr. Dawat?

श्री हरीश चन्द्र सिंह रावत : (अन्वोड़ा) लोक-दल के नेता श्री जार्ज फर्नाण्डीस साहब को कोट करने हुए यह अखबार लिखता है ...

अध्यक्ष महोदय : ऐसे नहीं, ऐसे नहीं, आप लिख कर दीजिए। (व्यवधान)।

श्री हरीश चन्द्र सिंह रावत : मान्यवर, ये रोज एक घण्टे का समय बर्बाद करते हैं। यह एक गंभीर मामला है, इसको टाला नहीं जा सकता है।

अध्यक्ष महोदय : ऐसे नहीं उठाया जा सकता है आप लिख कर दीजिए।

श्री हरीश चन्द्र सिंह रावत : मैंने लिख कर भेजा है।

अध्यक्ष महोदय : I have already sent it for comments; I have announced it in the House.

अब आप बैठ जाइये, यह अच्छा नहीं लगा है। (व्यवधान)

MR. SPEAKER: Yes, Mr. Ghosh?

SHRI NIREN GHOSH (Dum Dum): The Chief Minister of the State of West Bengal, I understand, has written a letter to you about coal.

MR. SPEAKER: I have not received any letter so far (Interruptions).

SHRI NIREN GHOSH: Will you inform the House about the contents of the letter? (Interruptions). He has written to the Prime Minister and has sent a copy to you Sir. We want to know what has been written.

MR. SPEAKER: Firstly, you cannot raise it like this. Secondly, I have not received any letter.

(Interruptions)*

MR. SPEAKER: Nothing to be recorded. (Interruptions)* Yes, Mr. Swamy.

DR. SUBRAMANIAM SWAMY (Bombay North East): Under Rule 197 I have given you notice of a very important development that has been published in the Indian Express about the US forces in the Indian Ocean.

MR. SPEAKER: That has to be tackled by me. You have given it: That is all right.

श्री चन्द्रपाद शंभुगुणी (हाउस) यह हमारे अधिकार से सम्बन्धित है। (व्यवधान) हममें सरासर गलत बातें लिखी हुई हैं।

MR. SPEAKER: You can come to me.

12.08 hrs.

PAPERS LAID ON THE TABLE

A COPY OF COFFEE (AMENDMENT) RULES, 1980 AND NOTIFICATION UNDER EXPORT (QUALITY CENTRAL AND INSPECTION) ACT, 1963 AND UNDER RUBBER ACT, 1947.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES (SHRI Z. R. ANSARI): On behalf of Shri Pranab Mukherjee, I beg to lay on the Table:—

(1) A copy of the Coffee (Amendment) Rules, 1980 (Hindi and English versions) published in Notifi-

cation No. G.S.R. 666 in Gazette of India dated the 21st June, 1980, under sub-section (3) of section 48 of the Coffee Act, 1942. [Placed in Library. See No. Lt-1093/80].

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1953:—

(i) The Export of Cashew Kernels (Quality Control and Inspection) Amendment Rules, 1980, published in Notification No. S.O. 1785 in Gazette of India dated the 5th July, 1980.

(ii) The Export of Enamelware (Inspection) Amendment Rules, 1980, published in Notification No S.O. 1786 in Gazette of India dated the 5th July, 1980.

(iii) The Export of Bache-demer (Inspection) Amendment Rules, 1980, published in Notification No. S.O. 1787 in Gazette of India dated the 5th July, 1980. [Placed in Library See No. LT-1100/80].

I beg to lay on the Table a copy of Notification No. S.O. 483(E) (Hindi and English versions) published in Gazette of India dated the 1st July, 1980 making certain amendment to Notification S.O. 211(E) dated the 18th April, 1979, issued under section 13 of the Rubber Act, 1947. [Placed in Library. See No. LT-1101/80].

A COPIES OF GENERAL INSURANCE (TERMINATION, SUPERANNUATION AND RETIREMENT OF OFFICERS AND DEVELOPMENT STAFF) SECOND AMENDMENT SCHEME, 1980 AND A COPY OF NOTIFICATION UNDER CUSTOMS ACT, 1962.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): I beg to lay on the Table:—

(1) A copy of the General Insurance (Termination, Superannuation and Retirement of Officers and

Development Staff) Second Amendment Scheme 1980 (Hindi and English versions) published in Notification No S.O. 496(E) in Gazette of India dated the 4th July, 1980, under section 17 of the General Insurance Business (Notification) Act, 1972 [Placed in Library. See No. LT-1102/80].

(2) A copy of Notification No. G.S.R. 406(E) (Hindi and English versions) published in Gazette of India dated the 11th July, 1980 together with an explanatory note regarding fixation of basic customs duty on Colour negative cinematograph films, not exposed, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-1103/80].

12.09 hrs.

MATTERS UNDER RULE 377

(i) **FIXATION OF PRESUMPTIVE SENIORITY OF PROMOTED I.A.S. AND I.P.S. OFFICERS IN UTTAR PRADESH.**

SHRI RAJESH KUMAR SINGH (Firozabad): Sir, the Home Department of U.P. Government is following the practice of fixing presumptive seniority of the promoted I.P.S. and I.A.S. officers and, on the basis of the presumptive seniority, appointments to the selection grade and super-time scale of such officers are being made.

The seniority of the promoted IAS and IPS Officers is governed and regulated by the IPS and IAS Regulation of seniority Rules 1954. These rules neither recognise presumptive seniority nor allow the benefit of *ad hoc* period of officiation in determining seniority.

In December 1979 the Ministry of Home Affairs had asked the Home Department of UP to discontinue the practice of fixing presumptive seniority of promoted IPS Officers and had